

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3986
ANSWERED ON:20.04.2010
BIOMETRIC IDENTIFICATION FOR CRIMINALS
Aaron Rashid Shri J.M.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether biometric identification facility for criminals has been introduced in some of the States in the country;
- (b) if so, the details thereof, State-wise;
- (c) the total funds allocated, released by the Union Government in this regard, State-wise; and
- (d) the steps being taken to introduce such facility in all the States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): Yes, Madam. Automated Finger Print Identification Systems (AFIS) for the purpose of identification of criminals has been introduced in 22 States and the Union Territory of Puducherry.

(b): The 22 States where AFIS, has been introduced for identification of criminals are:

1. Andhra Pradesh 13. Maharashtra
2. Arunachal Pradesh 14. Meghalaya
3. Assam 15. Mizoram
4. Chhattisgarh 16. Nagaland
5. Delhi 17. Orissa
6. Goa 18. Punjab
- 7 Gujarat 19. Rajasthan
8. Haryana 20. Tamil Nadu
9. Jammu & Kashmir 21. Uttarakhand
10. Karnataka 22. West Bengal
11. Kerala 23. UT of Puducherry
12. Madhya pradesh

(c) & (d): Under Crime & Criminal Tracking Network and System (CCTNS) Project which is a Mission mode Project under the National e-Governance Plan, every police station in the country is proposed to be provided with Finger Print Reader for which Rs. 15,000/- per police station has been earmarked. Further, in select police stations Finger print Enrolment Facility is envisaged for which Rs. 174.40 Crore has been earmarked.